Title: Papers laid on the Table of the House by Ministers/members.

MADAM SPEAKER: Papers to be laid.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): On behalf of Shri Pranab Mukherjee, I beg to lay on the Table a copy of the Outcome Budget (Hindi and English versions) of the Ministry of Finance for the year 2009-2010.

(Placed in Library, See No. LT 215/15/09)

THE MINISTER OF AGRICULTURE AND MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI SHARAD PAWAR): I beg to lay on the Table:-

(1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Consumer Affairs, Food and Public Distribution for the year 2009-2010.

(Placed in Library, See No. LT 216/15/09)

(2) A copy of the Outcome Budget (Hindi and English versions) of the Department of Consumer Affairs, Ministry of Consumer Affairs, Food and Public Distribution for the year 2009-2010.

(Placed in Library, See No. LT 217/15/09)

(3) A copy of the Outcome Budget (Hindi and English versions) of the Department of Animal Husbandry, Dairying and Fisheries, Ministry of Agriculture for the year 2009-2010.

(Placed in Library, See No. LT 218/15/09)

(4) A copy of the Outcome Budget (Hindi and English versions) of the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution for the year 2009-2010.

(Placed in Library, See No. LT 219/15/09)

THE MINISTER OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): I beg to lay on the Table a copy of the Outcome Budget (Hindi and English versions) of the Ministry of Home Affairs for the year 2009-2010.

(Placed in Library, See No. LT 220/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): On behalf of Shri Kamal Nath, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Shipping and Ministry of Road Transport and Highways for the year 2009-2010.

(Placed in Library, See No. LT 221/15/09)

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B.K. HANDIQUE): I beg to lay on the Table: -

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Copper Limited and the Ministry of Mines for the year 2009-2010.

(Placed in Library, See No. LT 222/15/09)

(2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Development of North Eastern Region for the year 2009-2010.

(Placed in Library, See No. LT 223/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): On behalf of Shri Prithviraj Chavan, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Atomic Energy for the year 2009-

(Placed in Library, See No. LT 224/15/09)

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI DINSHA PATEL): I beg to lay on the Table:-

(1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Micro, Small and Medium Enterprises for the year 2009-2010.

(Placed in Library, See No. LT 225/15/09)

(2) A copy of the Coir Board (Services) Amendment Bye-laws, 2009 (Hindi and English versions) published in Notification No. G.S.R. 429(E) in Gazette of India dated the 18th June, 2009 under sub-section (4) of section 27 of the Coir Industry Act, 1953.

(Placed in Library, See No. LT 226/15/09)

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Women and Child Development for the year 2009-2010.

(Placed in Library, See No. LT 227/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): I beg to lay on the Table:-

(1) A copy of the National Disaster Management Authority, Group 'C' posts Recruitment Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 250(E) in Gazette of India dated the 13th April, 2009 under section 77 of the Disaster Management Act, 2005.

(Placed in Library, See No. LT 228/15/09)

- (2) A copy of the A&N Islands Municipal Services (Classification, Control and Appeal Rules, 2008 (Hindi and English versions) published in Notification No. 161/2008/F.No. 3-132/2006-LSG in Andaman and Nicobar Administration Gazette dated the 24th November, 2008 under Section 204 of the Andaman and Nicobar Islands (Municipal) Regulation, 1994.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned (2) above.

(Placed in Library, See No. LT 229/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): I beg to lay on the Table:-

(1) A copy of the Central Industrial Security Force, Assistant Commandant (Executive), Recruitment Rules, 2009 (Hindi and English versions) published in Notification No. 237(E) in Gazette of India dated the 6th April, 2009 under sub-section (3) of Section 22 of the Central Industrial Security Force Act, 1968.

(Placed in Library, See No. LT 230/15/09)

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 141 of the Border

Security Force Act, 1968:-

- (i) The Border Security Force (Tenure of Posting and Deputation) Amendment Rules, 2009 published in Notification
 No. 153(E) in Gazette of India dated the 5th March, 2009.
- (ii) The Border Security Force (General Duty Officers) Recruitment (Amendment) Rules, 2009 published in Notification No. 346(E) in Gazette of India dated the 20th May, 2009.

(Placed in Library, See No. LT 231/15/09)

(3) A copy of the Assam Rifles (Group 'C' Combatised Posts) Recruitment Amendment Rules, 2009 (Hindi and English versions) published in Notification No. 130(E) in Gazette of India dated the 27th February, 2009 under Section 167 of the Assam Rifles Act, 2006.

(Placed in Library, See No. LT 232/15/09)

(4) A copy of the Unlawful Activities (Prevention) (Recommendation and Sanction of Prosecution) (Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. 224(E) in Gazette of India dated the 31st March, 2009 under sub-section (3) of Section 21 of the Unlawful Activities (Prevention) Act, 1967.

(Placed in Library, See No. LT 233/15/09)

(5) A copy of the Notification No. S.O. 1132(E) (Hindi and English versions) published in Gazette of India dated the 1st May, 2009 empowering the Inspector General (Operations), National Investigation Agency, as the Designated Authority, for the purpose of the Section 43A of the Unlawful Activities (Prevention) Act, 2008 issued under the said Act.

(Placed in Library, See No. LT 234/15/09)

(6) A copy of the 39th Annual Assessment Report (Hindi and English versions) regarding Programme for accelerating the spread and development of Hindi and its progressive use for the various official purposes of the Union and its implementation of the Department of Official Language, Ministry of Home Affairs for the year 2007-2008.

(Placed in Library, See No. LT 235/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): I beg to lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 39 of the Bureau of Indian Standards Act, 1986:-
 - (i) The Bureau of Indian Standards (Terms and Conditions of Service of Employees) Second Amendment Regulations, 2009 published in Notification No. G.S.R. 311(E) in Gazette of India dated the 8th May, 2009.
 - (ii) The Bureau of Indian Standards (Terms and Conditions of Service of Employees) Amendment Regulations, 2009 published in Notification No. G.S.R. 50(E) in Gazette of India dated the 27th January, 2009.

(Placed in Library, See No. LT 236/15/09)

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-
 - (i) The Removal of (Licensing requirements, Stock limits and Movement Restrictions) on Specified Foodstuffs

- (Second Amendment) Order, 2009 published in Notification No. S.O. 880(E) in Gazette of India dated the 30th March, 2009.
- (ii) The Removal of (Licensing requirements, Stock limits and Movement Restrictions) on Specified Foodstuffs (Second Amendment) Order, 2009 published in Notification No. S.O. 880(E) in Gazette of India dated the 30th March, 2009.
- (iii) The Removal of (Licensing requirements, Stock limits and Movement Restrictions) on Specified Foodstuffs (Third Amendment) Order, 2009 published in Notification No. S.O. 905(E) in Gazette of India dated the 2nd April, 2009.

(Placed in Library, See No. LT 237/15/09)

(3) A copy of the Revised Statement/Corrigendum (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Jammu and Kashmir Horticulture Produce Marketing and Processing Corporation Limited for the year 1993-1994 to 2007-2008 within the stipulated period of nine months after the close of the respective financial years.

(Placed in Library, See No. LT 238/15/09)

- (4) A copy each of the following Notifications (Hindi and English versions) under Section 97 of the Protection of Plant Varieties and Farmers' Right Act, 2001:-
 - (i) The Protection of Plant Varieties and Farmers' Right (Amendment) Rules, 2009 published in Notification No. G.S.R. 319(E) in Gazette of India dated the 13th May, 2009, together with a Corrigendum thereto published in Notification No. G.S.R.125 (E) dated the 25th February, 2009.
 - (ii) The Protection of Plant Varieties and Farmers' Right (Amendment) Rules, 2008 published in Notification No. G.S.R.
 731(E) in Gazette of India dated the 14th October, 2008.

(Placed in Library, See No. LT 239/15/09)

(5) A copy of the National Dairy Development Board (Transaction of Business) (Amendment) Regulations, 2009 (Hindi and English versions) published in Notification No. DEL: NDDB-01/09 in Gazette of India dated the 30th April, 2009 under Section 50 of the National Dairy Development Board Act, 1987.

(Placed in Library, See No. LT 240/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): I beg to lay on the Table a copy of the Cable Television Networks (Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 411(E) in Gazette of India dated the 12th June, 2009 under sub-section (3) of Section 22 of the Cable Television Networks (Regulation) Act, 1995.

(Placed in Library, See No. LT 241/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): I beg to lav on the Table-

- (1) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-
 - (i) S.O. 474(E) published in Gazette of India dated the 13th February, 2009 regarding rates of fee to be recovered

from the users of six laned stretch of National Highway No. 5 in the States of Tamil Nadu and Andhra Pradesh.

- (ii) S.O. 475(E) published in Gazette of India dated the 13th February, 2009 regarding rates of fee to be recovered from the users of four laned stretch of National Highway No. 47 (Kumarapalayam Bypass to Chengapalli Section) in the State of Tamil Nadu.
- (iii) S.O. 403(E) published in Gazette of India dated the 5th February, 2009 regarding rates of fee to be recovered from the users of six-laned stretch of National Highway No. 8 (Surat-Dahisar Section) in the States of Gujarat and Maharashtra.
- (iv) S.O. 759(E) published in Gazette of India dated the 18th March, 2009 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 25(Lucknow-Kanpur Section) in the State of Uttar Pradesh.
- (v) S.O. 760(E) published in Gazette of India dated the 18th March, 2009 regarding rates of fee to be recovered from the users of six-laned stretch of National Highway No.5(Chikaluripet-Vijayawada Section) in the State of Andhra Pradesh.
- (vi) S.O. 791(E) published in Gazette of India dated the 20th March, 2009 regarding rates of fee to be recovered from the users of six-laned stretch of National Highway No.15(Adesar-Samakhiyali Section) in the State of Gujarat.
- (vii) S.O. 792(E) published in Gazette of India dated the 20th March, 2009 regarding rates of fee to be recovered from the users of six-laned stretch of National Highway No.8A(Bamanbore-Garamore Section) in the State of Gujarat.
- (viii) S.O. 815(E) published in Gazette of India dated the 23rd March, 2009 regarding rates of fee to be recovered from the users of six-laned stretch of National Highway No.8(Gurgaon-Kotputli-Jaipur Bypass Section) in the States of Haryana and Rajasthan.
- (ix) S.O. 816(E) published in Gazette of India dated the 23rd March, 2009 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No.76 (Chittorgarh to Bichoor Section) in the State of Rajasthan.
- (x) S.O. 817(E) published in Gazette of India dated the 23rd March, 2009 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No.76 (Bichhor to Bijoliya Section) in the State of Rajasthan.
- (xi) S.O. 818(E) published in Gazette of India dated the 23rd March, 2009 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No.76 (Bijoloya to Kharipur) in the State of Rajasthan.
- (xii) S.O. 862(E) published in Gazette of India dated the 26th March, 2009 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No.45in the State of Tamil Nadu.
- (xiii) S.O. 360(E) published in Gazette of India dated the 28th January, 2009 regarding acquisition of land for building (widening/four laning etc.), maintenance, management and operation of National Highway No. 40 (Jorabat-Barapani Section) including construction of by-passes in the State of Assam.
- (xiv) S.O. 1326(E) published in Gazette of India dated the 22nd May, 2009 regarding acquisition of land in respect of National Highway No. 44 in the State of Tripura.
- (xv) S.O. 616(E) published in Gazette of India dated the 5th March, 2009 making certain amendments in the Notification No. S.O. 97(E) dated 1st February, 2007.
- (xvi) S.O. 546(E) published in Gazette of India dated the 25th February, 2009 containing corrigendum to the Notification No. S.O. 2516(E) dated the 23rd October, 2008.
- (xvii) S.O. 547(E) published in Gazette of India dated the 25th February, 2009 regarding acquisition of land for building (widening/four laning etc.), maintenance, management and operation of National Highway Nos. 36 and 54 in the

State of Assam.

- (xviii) S.O. 545(E) published in Gazette of India dated the 25th February, 2009 regarding acquisition of land for building (widening/four laning etc.), maintenance, management and operation of National Highway No. 31 (Nalbari-Bijni Section) in the State of Assam.
- (xix) S.O. 928(E) published in Gazette of India dated the 8th April, 2009 regarding acquisition of land for building (widening/four laning etc.), maintenance, management and operation of National Highway No. 44 in the State of Assam.
- (xx) S.O. 481(E) published in Gazette of India dated the 16th February, 2009 regarding acquisition of land for building (widening/four laning etc.), maintenance, management and operation of National Highway No. 37 (Chariabahi-Teok Section) in the State of Assam.
- (xxi) S.O. 2487(E) published in Gazette of India dated the 21st October, 2009 regarding acquisition of land for building (widening/four laning etc.), maintenance, management and operation of National Highway No. 1A (Jalandhar-Pathankot-Jammu Section) in the State of Punjab.
- (xxii) S.O. 502(E) published in Gazette of India dated the 18th February, 2009 regarding acquisition of land for building (widening/four laning etc.), maintenance, management and operation of National Highway No. 83 in the State of Bihar.
- (xxiii) S.O. 896(E) published in Gazette of India dated the 1st April, 2009 regarding acquisition of land for building (widening/four laning etc.), maintenance, management and operation of National Highway No. 31 in the State of Bihar.
- (xxiv) S.O. 1338(E) published in Gazette of India dated the 25th May, 2009 regarding acquisition of land for building (widening/four laning etc.), maintenance, management and operation of National Highway No. 33 including construction of bypasses in the State of Jharkhand.
- (xxv) S.O. 1165(E) published in Gazette of India dated the 5th May, 2009 regarding acquisition of land for building (widening/four laning etc.), maintenance, management and operation of National Highway Nos. 30 and 84 in the State of Bihar.
- (xxvi) S.O. 962(E) published in Gazette of India dated the 16th April, 2009 making certain amendments in the Notification No. S.O. 1314(E) dated 1st August, 2007.
- (xxvii) S.O. 804(E) published in Gazette of India dated the 23rd March, 2009 making certain amendments in the Notification No. S.O. 2575(E) dated the 31st October, 2008.
- (xxviii) S.O. 361(E) published in Gazette of India dated the 28th January, 2009 making certain amendments in the Notification No. S.O. 1206(E) dated 16th October, 2003.
- (xxix) S.O. 362(E) published in Gazette of India dated the 28th January, 2009 making certain amendments in the Notification No. S.O. 1868(E) dated 29th July, 2008.
- (xxx) S.O. 617(E) published in Gazette of India dated the 5th March, 2009 regarding acquisition of land for building (widening/four laning etc.), maintenance, management and operation of National Highway No. 34 in the State of West Bengal.
- (xxxi) S.O. 1267(E) published in Gazette of India dated the 19th May, 2009 regarding acquisition of land for building (widening/four laning etc.), maintenance, management and operation of National Highway No. 31-D in the State of West Bengal.
- (xxxii) S.O. 926(E) published in Gazette of India dated the 6th April, 2009 regarding rates of fee to be recovered from the users of six-laned stretch of National Highway No.1 (Panipat-Jalandhar Section) in the States of Haryana and Punjab.

- (xxxiii) S.O. 942(E) published in Gazette of India dated the 9th April, 2009 regarding rates of fee to be recovered from the users of six-laned stretch of National Highway No.8 (Vadodara-Bharuch Section) in the State of Gujarat.
- (xxxiv) S.O. 1178(E) published in Gazette of India dated the 8th May, 2009 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No.7 in the State of Tamil Nadu.
- (xxxv) S.O. 1179(E) published in Gazette of India dated the 8th May, 2009 regarding rates of fee to be recovered from the users of National Highway No.5A (Chandikole-Paradip Section) in the State of Orissa.
- (xxxi) S.O. 1180(E) published in Gazette of India dated the 8th May, 2009 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No.7 in the State of Tamil Nadu.
- (xxxvii) S.O. 1181(E) published in Gazette of India dated the 8th May, 2009 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No.14 (Pindwara-Abu Road Section) in the State of Rajasthan.
- (xxxviii) S.O. 1212(E) published in Gazette of India dated the 13th May, 2009 making certain amendments in the Notification No. S.O. 539(E) dated 28th April, 2004.
- (xxxix) S.O. 1436(E) published in Gazette of India dated the 10th June, 2009 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No.7 in the State of Tamil Nadu.
- (xl) S.O. 1515(E) published in Gazette of India dated the 18th June, 2009 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No.11 (Agra-Bharatpur Section) in the States of Uttar Pradesh and Rajasthan.
- (xli) S.O. 873(E) published in Gazette of India dated the 27th March, 2009 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 14 (Abu Road-Palanpur/Khemana Section) in the States of Rajasthan and Gujarat.
- (xlii) S.O. 874(E) published in Gazette of India dated the 27th March, 2009 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 7 (Adloor-Yellareddy-Gundla Pochampally Section) in the State of Andhra Pradesh.
- (xliii) S.O. 876(E) published in Gazette of India dated the 27th March, 2009 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 76 (Jaswantgarh-Debari Section) in the State of Rajasthan.
- (xliv) S.O. 882(E) published in Gazette of India dated the 30th March, 2009 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 47 in the State of Tamil Nadu.
- (xlv) S.O. 892(E) published in Gazette of India dated the 31st March, 2009 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 4 in the State of Tamil Nadu.
- (xlvi) S.O. 893(E) published in Gazette of India dated the 31st March, 2009 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 2 (Bhaunti-Fatehpur Section) in the State of Uttar Pradesh.
- (xlvii) S.O. 894(E) published in Gazette of India dated the 31st March, 2009 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 2 (Tundla-Makhanpur Section) in the State of Uttar Pradesh.
- (xlviii) S.O. 895(E) published in Gazette of India dated the 31st March, 2009 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 76 (Rajasthan/Madhya Pradesh Border-Amola Village Section) and Nation Highway No. 25 in the State of Madhya Pradesh.
- (xlix) S.O. 1207(E) published in Gazette of India dated the 13th May, 2009 regarding acquisition of land for building (widening/four laning etc.), maintenance, management and operation of National Highway No. 15 (Pathankot-Amritsar Section) in the State of Punjab.
- (I) S.O. 885(E) published in Gazette of India dated the 31st March, 2009 regarding acquisition of land for building (widening/four laning etc.), maintenance, management and operation of National Highway No. 15 (Amritsar-

Pathankot Section) in the State of Punjab.

- (li) S.O. 886(E) published in Gazette of India dated the 31st March, 2009 regarding acquisition of land for building (widening/four laning etc.), maintenance, management and operation of National Highway No. 15 (Amritsar-Pathankot Section) in the State of Punjab.
- (lii) S.O. 887(E) published in Gazette of India dated the 31st March, 2009 regarding acquisition of land for building (widening/four laning etc.), maintenance, management and operation of National Highway No. 15 (Amritsar-Pathankot Section) in the State of Punjab.
- (liii) S.O. 466(E) published in Gazette of India dated the 13th February, 2009 regarding acquisition of land for building (widening/six laning etc.), maintenance, management and operation of National Highway No. 8 (Kishangarh-Beawar Section) in the State of Rajasthan.
- (liv) S.O. 1206(E) published in Gazette of India dated the 13th May, 2009 regarding acquisition of land for building (widening/four laning etc.), maintenance, management and operation of National Highway No. 15 (Pathankot-Amritsar Section) in the State of Punjab.
- (Iv) S.O. 221(E) published in Gazette of India dated the 21st January, 2009 regarding acquisition of land for building, maintenance, management and operation of National Highway No. NE-II (Eastern Peripheral Expressway of Delhi) in the State of Uttar Pradesh.
- (lvi) S.O. 222(E) published in Gazette of India dated the 21st January, 2009 making certain amendments in the Notification No. S.O. 513(E) dated 7th April, 2006.
- (Ivii) S.O. 554(E) published in Gazette of India dated the 21st January, 2009 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Kanpur-Varanasi Section) in the State of Uttar Pradesh.
- (Iviii) S.O. 931(E) published in Gazette of India dated the 8th April, 2009 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 6 (Durg-Nagpur Section) in the State of Maharashtra.
- (lix) S.O. 932(E) published in Gazette of India dated the 8th April, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 6 (Nagpur-Dhule Section) in the State of Maharashtra.
- (lx) S.O. 603(E) published in Gazette of India dated the 4th March, 2009 regarding acquisition of land for building (widening/four/six/laning, etc.), maintenance, management and operation of National Highway No. 3 (Pimpalgaon-Nashik-Gonde Section) in the State of Maharashtra.
- (lxi) S.O. 518(E) published in Gazette of India dated the 20th February, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 37 (Sepon-Lahowal Section) in the State of Assam.
- (lxii) S.O. 519(E) published in Gazette of India dated the 20th February, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 54 (Daboka-Lanka Section) in the State of Assam.
- (lxiii) S.O. 680(E) published in Gazette of India dated the 13th March, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 4A in the State of Goa.
- (lxiv) S.O. 553(E) published in Gazette of India dated the 26th February, 2009 making certain amendments in the Notification No. S.O. 2043(E) dated 14th August, 2008.
- (lxv) S.O. 1142(E) published in Gazette of India dated the 4th May, 2009 making certain amendments in the Notification No. S.O. 426(E) dated 13th March, 2007.

- (lxvi) S.O. 785(E) published in Gazette of India dated the 19th March, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 71A in the State of Haryana.
- (lxvii) S.O. 656(E) published in Gazette of India dated the 12th March, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 1 in the State of Haryana.
- (lxviii) S.O. 223(E) published in Gazette of India dated the 21st January, 2009 making certain amendments in the Notification No. S.O. 2062(E) dated 18th August, 2008.
- (lxix) S.O. 1224(E) published in Gazette of India dated the 15th May, 2009 regarding collection of toll from users of permanent bridge across the river Sirsa on National Highway No. 21 in the State of Punjab.
- (lxx) S.O. 754(E) published in Gazette of India dated the 17th March, 2009 making certain amendments in the Notification No. S.O. 2574(E) dated the 31st October, 2008.
- (lxxi) S.O. 552(E) published in Gazette of India dated the 26th February, 2009 regarding acquisition of land for building (six-laning), maintenance, management and operation of National Highway No. 8 (Vadodara-Surat Section) in the State of Gujarat.
- (lxxii) S.O. 753(E) published in Gazette of India dated the 17th March, 2009 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 11 (Bharatpur-Mahua Section) in the State of Rajasthan.
- (lxxiii) S.O. 1346(E) published in Gazette of India dated the 26th May, 2009 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 11 (Mahua-Jaipur Section) in the State of Rajasthan.
- (lxxiv) S.O. 1195(E) and S.O. 1196(E) published in Gazette of India dated the 11 th May, 2009 regarding acquisition of land for building (widening), maintenance, management and operation of different stretches of National Highway No. 11 (Mahua-Jaipur Section) in the State of Rajasthan.
- (lxxv) S.O. 341(E) published in Gazette of India dated the 27th January, 2009 regarding acquisition of land for building (Six-laning), maintenance, management and operation of National Highway No. 8 (Vadodara-Surat Section) in the State of Gujarat.
- (lxxvi) S.O. 290(E) published in Gazette of India dated the 23rd January, 2009 regarding acquisition of land for building (widening/four-laning), maintenance, management and operation of National Highway No. 8 (Jaipur-Kishangarh Section) in the State of Rajasthan.
- (lxxvii) S.O. 613(E) published in Gazette of India dated the 5th March, 2009 making certain amendments in the Notification No. S.O. 1403(E) dated 8th December, 2003.
- (lxxviii) S.O. 614(E) published in Gazette of India dated the 5th March, 2009 regarding acquisition of land for building (widening including construction of by passes or realignment, if any) maintenance, management and operation of National Highway No. 25 (Jhansi-Bhognipur Section) in the State of Uttar Pradesh.
- (lxxix) S.O. 615(E) published in Gazette of India dated the 5th March, 2009 regarding acquisition of land for building, maintenance, management and operation of Toll Plaza on National Highway No. 2 in the State of Uttar Pradesh.
- (lxxx) S.O. 907(E) published in Gazette of India dated the 2nd April, 2009 regarding acquisition of land for building (widening/four-laning), maintenance, management and operation of National Highway No. 25 (Bhognipur-Bara Section) and National Highway No. 2 (Bhognipur-Bara Section) in the State of Uttar Pradesh.
- (lxxi) S.O. 1131(E) published in Gazette of India dated the 1st May, 2009 regarding acquisition of land for building (widening/four-laning), maintenance, management and operation of National Highway No. 25 in the State of Uttar

Pradesh.

- (lxxii) S.O. 1166(E) published in Gazette of India dated the 5th May, 2009 regarding acquisition of land for building (widening/four-laning), maintenance, management and operation of National Highway No. 84 in the State of Uttar Pradesh.
- (lxxiii) S.O. 1280(E) published in Gazette of India dated the 20th May, 2009 regarding acquisition of land for building (widening/four-laning), maintenance, management and operation of National Highway No. 24 (Hapur-Moradabad Section) in the State of Uttar Pradesh.
- (lxxiv) S.O. 350(E) published in Gazette of India dated the 27th January, 2009 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 in the State of Haryana.
- (lxxxv) S.O. 945(E) published in Gazette of India dated the 9th April, 2009 regarding acquisition of land for building (widening/four-laning), maintenance, management and operation of National Highway No. 1A (Jalandhar-Pathankot Section) in the State of Punjab.
- (lxxxi) S.O. 973(E) published in Gazette of India dated the 17th April, 2009 regarding acquisition of land for building (widening/four-laning), maintenance, management and operation of National Highway No. 1 (Jalandhar-Amritsar Section) in the State of Punjab.
- (lxxxii) S.O. 1384(E) published in Gazette of India dated the 29th May, 2009 regarding acquisition of land for building (widening/four-laning), maintenance, management and operation of National Highway No. 1 (Jalandhar-Amritsar Section) in the State of Punjab.
- (lxxxiii) S.O. 1434(E) published in Gazette of India dated the 10th June, 2009 containing corrigendum to the Notification No. S.O. 1709(E) dated the 5th October, 2006.
- (lxxix) S.O. 1542(E) published in Gazette of India dated the 24th June, 2009 authorising chief Engineer Public Works (National Highways), Government of Himachal Pradesh to collect fees from the users of National Highway Section forming Kullu Bypass including bridges thereof on National Highway No. 21 in the State of Himachal Pradesh.
- (2) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) to (iii) of (1) above.

(Placed in Library, See No. LT 242/15/09)